

ITEM NO.1501

COURT NO.7

SECTION II-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 12584/2024

[Arising out of impugned final judgment and order dated 19-03-2024
in CRA No. 741/2022 passed by the High Court of Judicature at
Bombay at Nagpur]

SANJAY D. JAIN & ORS.

Petitioner(s)

VERSUS

STATE OF MAHARASHTRA & ORS.

Respondent(s)

(IA No. 198821/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT)

IA No. 198823/2024 - EXEMPTION FROM FILING O.T.

IA No. 287059/2024 - EXEMPTION FROM FILING O.T.

IA No. 204093/2024 - EXEMPTION FROM FILING O.T.

IA No. 287058/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/
ANNEXURESIA No. 204091/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/
FACTS/ANNEXURESDate : 26-09-2025 This matter was called on for pronouncement of
Judgment today.For Petitioner(s) : Mr. Kartik Shukul, Adv.
Mr. Gharote Anurag A, AOR
Mr. Raghav Tiwari, Adv.
Ms. Kalyani Bhide, Adv.
Ms. Viddusshi, Adv.For Respondent(s) : Mr. Adarsh Dubey, Adv.
Mr. Siddharth Dharmadhikari, Adv.
Mr. Aaditya Aniruddha Pande, AOR
Mr. Shrirang B. Varma, Adv.Ms. Anagha S. Desai, AOR
Mr. Satyajit A. Desai, Adv.
Mr. Sachin Patil, Adv.
Mr. Sachin Singh, Adv.
Mr. Pratik Kumar Singh, Adv.
Mr. Puneet Sharma, Adv.
Mr. Shreevardhan Dhoot, Adv.
Mr. Parth Johri, Adv.

Mr. Sanchit Agrahari, Adv.

**UPON hearing the counsel the Court made the following
O R D E R**

1. Hon'ble Mr. Justice A. S. Chandurkar pronounced the reportable Judgment of the Bench comprising Hon'ble The Chief Justice of India, Hon'ble Mr. Justice K. Vinod Chandran and His Lordship.
2. Leave granted.
3. The appeal is allowed.
4. Pending interlocutory application(s), if any, is/are disposed of.

**(JAYANT KUMAR ARORA)
ASTT. REGISTRAR-cum-PS**

**(NIDHI WASON)
COURT MASTER**

(Signed reportable Judgment is placed on the file)